

**In the National Company Law Tribunal, Jaipur**

**Item No. 203**

**CP No. (IB)- 249/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**M/s Luxture Surface Coating Pvt. Ltd.**

**.....Applicant/Petitioners**

**VS.**

**M/s Dhanuka Reality Ltd.**

**.....Respondent**

**Order delivered on 13.11.2019**

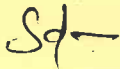
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Nikhil Yadav, Adv.

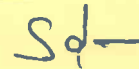
For Respondent(s) : Hemant Kothari, Adv.

**ORDER**

Proxy counsel for the Operational Creditor is present. Counsel for the Corporate Debtor is present and offered to file Vakalatnama during the course of the day and sought two weeks time to file the reply in the matter. 10 days time is granted to file the reply in the matter. Post the matter to 04.12.2019.



**(RAGHU NAYYAR)  
TECHNICAL MEMBER**



**(P. S. N. PRASAD)  
JUDICIAL MEMBER**